

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 2528  
ANSWERED ON MONDAY THE 17<sup>TH</sup> DECEMBER, 2012**

**CCI ACTION ON CARMAKERS**

**QUESTION**

2528. SHRI A. ELAVARASAN:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Indian carmakers have been using their dominant market position to charge exorbitant price from their consumers and the Competition Commission of India (CCI) has charged almost every carmaker for alleged anti-competitive practices;
- (b) if so, the details thereof;
- (c) whether CCI has sent out show-cause notices to the carmakers and is awaiting response from them before it takes a final decision; and
- (d) if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE  
(INDEPENDENT CHARGE)  
IN THE MINISTRY OF CORPORATE AFFAIRS

(SHRI SACHIN PILOT)

(a) to (d) Competition Commission of India (CCI), on receipt of information under Section 19(1)(a) of the Competition Act, 2002 alleging anti-competitive practices against certain car manufacturers, has initiated proceedings under the provisions of the Competition Act, 2002.

\*\*\*\*\*